

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 25**

**C.P. (IB)/236(MB)2023**

CORAM:

**SH. PRABHAT KUMAR            JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **08.07.2024**

NAME OF THE PARTIES:    **JM                    FINANCIAL                    ASSET**  
**RECONSTRUCTION COMPANY LIMITED**  
**V/s FEEL BETTER HOUSING PRIVATE**  
**LIMITED**

Section 7 of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

**C.P. (IB)/236(MB)2023**

- 1) Mr. Priyank Jadav, Ld. Counsel for the Financial Creditor and Mr. Ankit Pitti, Chartered Accountant for the Corporate Debtor are present.
- 2) Ld. Counsel for the Operational Creditor seeks some time to proceed further in the matter contending that the Arguing Counsel is not available today.
- 3) At request, stand over to 16.07.2024, for further consideration and hearing.

Sd/-

Sd/-

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Vedant Kedare